

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4423/2020

This the 12th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gul Irfan Hakak

.....Applicant
(Advocate:- Ms. Rehana Fayaz)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/4423/2020) arises out of SWP No. 1411/2012, wherein relief is claimed against Industrial Training Institute. This Tribunal does not have jurisdiction in respect of the employees of Industrial Training Institute. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**